

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 888
ANSWERED ON 6TH FEBRUARY, 2020

CRIF

888. SHRI GANESH SINGH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the salient features of Central Road and Infrastructure Fund (CRIF);
- (b) whether CRIF cess is levied on High Speed Diesel (HSD) Oil and Petrol and if so, the details thereof;
- (c) whether CRIF is earmarked for roads and bridges, ports, shipyards, inland waterways, airports and sanitation and if so, the details thereof;
- (d) the allocation of funds for development of State Roads under CRF/CRIF Economic Importance and Inter State Connectivity (EI&ISC) schemes as on date;
- (e) the details of cess collected under CRF/CRIF during the last three years along with expenditure incurred in district Satna, Madhya Pradesh; and
- (f) whether expenditure for some States including District Satna have been more than the allocation made during a financial year and if so, the details thereof along with action taken by the Government to meet the requirement of district Satna?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c) The Central Road Fund (CRF) Act, 2000 was amended by the Finance Act, 2018 to the Central Road and Infrastructure Fund (CRIF) Act, 2000. CRIF is cess levied on High Speed Diesel (HSD) Oil and Petrol as per the provisions of the CRIF Act, 2000 amended by the Finance Act, 2019.

The CRIF is earmarked for various Infrastructure Sectors such as Transport (Road and Bridges, Ports, Shipyards, Inland Waterways, Airports, Railways, Urban Public Transport), Energy, Water and Sanitation, Communication, Social and Commercial Infrastructure, etc., as per the provisions of CRIF Act, 2000 amended by the Finance Act, 2019. The funds for various infrastructure sectors are to be earmarked as per the provisions of the above mentioned Act. As per amendment to the Government of India (Allocation of Business) Rules, 1961 in July, 2018, the subject matter pertains to the Ministry of Finance.

The Ministry is primarily responsible for development and maintenance of National Highways (NHs). Apart from this, it also allocates funds for State Roads under CRF/ CRIF and Economic Importance & Inter State Connectivity (EI&ISC) schemes.

(d) to (f) The State/ Union Territory (UT)-wise accrual/ allocation of funds and releases made/ expenditure incurred up-to 31.12.2019 for State Roads under CRF/ CRIF and EI&ISC schemes during 2019-20 is annexed.

The details of Cess collected under CRF/ CRIF for the entire country during last three years are as follows: -

Amount in Rs. crore	
Year	Total Fund Collected under CRF/ CRIF
2016-17	72,399.53
2017-18	83,116.42
2018-19	1,13,000.00

Allocation of funds for CRIF and EI&ISC Schemes are made State/ UT - wise and not District - wise. The Ministry also does not maintain District-wise details of Cess collected under CRF/ CRIF and expenditure incurred.

The releases made and expenditure incurred under CRF/ CRIF schemes for some of the States/ UTs during a Financial Year (FY) have been more than the accrual/ allocation of funds for such States/ UTs considering additional release of funds for such States/ UTs from available unspent balance of previous years' accrual/ allocation, and the release of funds/ expenditure incurred for both CRF/CRIF and EI&ISC schemes admitted on first-come-first-serve basis.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTS (d) TO (f) OF LOK SABHA UNSTARRED QUESTION NO. 888 FOR ANSWER ON 06.02.2020 ASKED BY SHRI GANESH SINGH REGARDING CRIF

The State/UT - wise details of the accrual/ allocation of funds and releases made/ expenditure incurred up-to 31.12.2019 for State Roads under CRF/ CRIF and EI&ISC schemes during 2019-20

Sr. No.	State/UT	Amount in Rs. crore			
		CRF/CRIF		EI&ISC	
		Accrual	Release	Allocation	Expenditure
(1)	(2)	(3)	(4)	(5)	(6)
1	Andhra Pradesh	349.64	309.99	0.00	0.00
2	Arunachal Pradesh	133.20	30.01	32.00	11.97
3	Assam	149.03	49.33	44.00	16.94
4	Bihar	210.35	70.12	0.00	0.00
5	Chhattisgarh	254.60	254.6	0.00	0.00
6	Goa	15.67	7.29	20.00	16.11
7	Gujarat	451.33	438.88	2.00	0.04
8	Haryana	185.10	0.00	30.00	18.33
9	Himachal Pradesh	103.27	44.24	11.50	6.65
10	Jharkhand	171.07	56.13	0.00	0.00
11	Karnataka	476.84	63.38	2.00	0.00
12	Kerala	140.54	0.00	0.00	0.00
13	Madhya Pradesh	579.67	389.15	0.00	0.00
14	Maharashtra	728.84	60.87	2.00	0.00
15	Manipur	38.00	12.64	24.00	9.73
16	Meghalaya	43.34	14.1	12.00	11.66
17	Mizoram	34.55	11.57	0.00	0.00
18	Nagaland	27.87	9.29	112.00	89.95
19	Odisha	308.94	286.96	46.00	21.30
20	Punjab	159.60	159.6	3.50	0.00
21	Rajasthan	669.01	319.79	5.00	1.86
22	Sikkim	12.89	4.29	9.00	5.71
23	Tamil Nadu	379.65	262.37	13.00	6.42
24	Telangana	276.37	234.06	1.00	0.00
25	Tripura	19.13	6.45	0.00	0.00
26	Uttar Pradesh	624.31	541.09	26.00	25.39
27	Uttarakhand	103.98	0.00	0.00	0.00
28	West Bengal	224.70	125.86	0.00	0.00

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Amount in Rs. crore					
Sr. No.	State/UT	CRF/CRIF		EI&ISC	
		Accrual	Release	Allocation	Expenditure
(1)	(2)	(3)	(4)	(5)	(6)
29	Andaman & Nicobar Islands	20.22	6.74	0.00	0.00
30	Chandigarh	5.65	0.00	0.00	0.00
31	Dadar & Nagar Haveli	4.57	2.74	0.00	0.00
32	Daman & Diu	2.80	0.00	0.00	0.00
33	Delhi	59.99	0.00	0.00	0.00
34	Jammu & Kashmir	362.51	120.84	5.00	4.57
35	Ladakh				
36	Puducherry	12.01	4.00	0.00	0.00
	Total	7,339.24	3,896.38	400.00	246.63
